

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ERNAKULAM BENCH**

**Contempt Petition No.180/00001/2018
in Original Application No.337/2009**

Monday, this the 21st day of January, 2019

C O R A M :

**HON'BLE Mr.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER
HON"BLE Mr.ASHISH KALIA, JUDICIAL MEMBER**

Mrs.S.Snehalatha,
W/o.S.Sundaram,
Postal Assistant (Retired),
Kowdiar Post Office, Trivandrum.
Residing at Surya Bhavan,
Mannanthala, Trivandrum – 695 015.Petitioner

(By Advocate – Mr.Shafik M Abdulkadir)

v e r s u s

1. Mr.S.Padmakumar,
Superintendent of Post Offices,
Trivandrum South Division,
Trivandrum – 695 014.

2. Mr.Syed Rasheed,
Director of Postal Services,
Kerala Circle, Trivandrum – 695 033.

3. Mrs.Anjali Anand,
Chief Postmaster General,
Department of Posts, Kerala Circle,
Trivandrum – 695 033.

4. Mr.A.M.Nanda,
Secretary/Director General,
Department of Posts,
M/o.Communication, New Delhi – 110 001.Respondents

(By Advocate – Mr.Thomas Mathew Nellimoottil)

This application having been heard on 21st January 2019, the Tribunal on the same delivered the following :

ORDER

HON'BLE Mr.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER

When the matter came up for consideration today, learned counsel for the petitioner submitted that although the order of this Tribunal has been complied with, there has been considerable delay in effecting payment for which the Hon'ble High Court has given only three months time. However, we conclude that there has been substantial compliance. Hence the Contempt Petition is closed and notices stand discharged.

(Dated this the 21st day of January 2019)

(ASHISH KALIA)
JUDICIAL MEMBER

(E.K.BHARAT BHUSHAN)
ADMINISTRATIVE MEMBER

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List of Annexures in C.P.No.180/00001/2018 in O.A.No.337/2009

1. **Annexure P-1** – True copy of the order dated 29.10.2010 of this Hon'ble Tribunal in O.A.No.337/2009.
2. **Annexure P-2** – True copy of the judgment dated 28.6.2017 of the Hon'ble High Court in O.P(CAT) No.1517/2011.
3. **Annexure P-3** – True copy of the representation dated 17.8.2017 submitted by the petitioner.
4. **Annexure P-4** – True copy of the representation dated 3.10.2017.
5. **Annexure P-5** – True copy of the salary slip of the petitioner for the month of October 2016.
6. **Annexure P-6** – True copy of the tabulated form of Due Drawn statement.
7. **Annexure R-1** – True copy of the details of payments effected to the petitioner.
8. **Annexure R-2** – True copy of the Due Drawn statement w.r.to pay and allowances during the period of suspension from 28.2.2005 to 30.6.2005.
9. **Annexure R-3** – True copy of the Due Drawn statement w.r.to pay and allowances during the period from 1.7.2005 to 31.12.2005
10. **Annexure R-4** – True copy of the Due Drawn statement w.r.to pay and allowances during the period from 1.1.2006 to 30.6.2006.
11. **Annexure R-5** – True copy of the Due Drawn statement w.r.to pay and allowances during the period from 1.7.2006 to 31.12.2006.
12. **Annexure R-6** – True copy of the Due Drawn statement w.r.to pay and allowances during the period from 1.1.2007 to 30.3.2007.
13. **Annexure R-7** – True copy of the Due Drawn statement w.r.to pay and allowances during the period of reversion from 31.3.2007 to 30.6.2007.
